

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्डे) : (क) जी हाँ।

(ख) एन्टी-नायोटिक एककों और अधिक प्रोटीन युक्त खाद्य एककों के लिए सोयाबीन की आवश्यकता को ध्यान में रखते हुए सरकार ने योजनाएँ तैयार की हैं। राष्ट्रीय बीज निगम तथा उत्तर प्रदेश कृषि विभवविद्यालय, पंत-नगर द्वारा अमरीका से चुनी हुई किस्मों के 42 मेट्रिक टन बीज आयात करके खरीफ 1968 मौसम में प्रमाणित बीजों की वृद्धि करने के प्रबन्ध कर दिए गए हैं। ग्रीष्म तथा खरीफ 1969 मौसमों में एक बड़े क्षेत्र में इसकी खेती किए जाने का प्रस्ताव है। पशुओं तथा मुर्गियों के चारे के रूप में और उसके तेल उद्योग में उपयोग के लिए भी सोयाबीन की सम्भावनाओं का निरीक्षण किया जा रहा है।

FODDER BANKS IN RAJASTHAN

*270. SHRI D. N. PATODIA :
SHRI N. K. SANGHI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Government of Rajasthan have proposed to set up fodder banks in different parts of the State to avert fodder famine in future;

(b) whether the State Government has sought any assistance from the Centre for this purpose; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Government of India have received no such proposal.

(b) and (c). Do not arise.

MEMORANDUM FROM THE EMPLOYEES OF THE NEELRATAN MEDICAL COLLEGE AND HOSPITAL, CALCUTTA

1485. SHRI GEORGE FERNANDES : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the employees of the Neelratan Medical College and Hospital, Calcutta have submitted a memorandum to

Government regarding their demands and grievances;

(b) if so, the salient features of the memorandum;

(c) action taken thereon; and

(d) if no action has yet been taken, the reason therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) Yes, to the State Government.

(b) The main issues raised in the memorandum were :

(i) Provision of alternative rent-free quarters to all employees affected by the demolition of the unauthorised structures within the hospital campus.

(ii) Withdrawal of all pending cases against workers and their leaders.

(iii) Withdrawal of all show-cause notices and assurance of no victimisation.

(iv) Adjustment of the period of absence from 10-4-68 to 24-4-68 with leave.

(c) All the issues were settled by a tripartite agreement dated 30-5-68.

(d) Does not arise.

PUNISHMENT FOR OFFENCES UNDER ARTICLES 23 AND 24 OF THE CONSTITUTION

1486. SHRI SIDDAYYA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any laws have been passed for prescribing punishment for those acts which are declared to be offences under Articles 23 and 24 of the Constitution of India;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) Yes.

(b) A statement showing some of the laws passed is laid on the Table of the House. [Placed in Library. See No. LT-2237/68.]

(c) Does not arise.